

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 182
(TO BE ANSWERED ON THE 1st December 2015)

SALE OF ASSETS BY AIR INDIA

182. SHRI S. THANGAVELU

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether it is a fact that Air India has been mulling over sale of assets for a long time and has a plan to raise Rs.5,000 crore by March, 2016;

(b) if so, the details thereof;

(c) whether it is also a fact that delay in getting approvals has hurt the process of sale of Air India's assets to raise funds; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Dr Mahesh Sharma)

(a) and (b): As per Turnaround Plan/Financial Restructuring Plan approved by the Cabinet Committee on Economic Affairs, Air India is required to monetise its assets and generate Rs. 5000 crore over a period of 10 years starting from FY 2013 to FY 2022, by way of sale, leasing, or developing an asset as a joint venture. Specific approval of the Cabinet is necessary for each case of sale or long term lease of land belonging to Govt. or Govt. controlled statutory authorities as per instructions laid down by Ministry of Finance. Monetizing such properties by way of sale/ rent or to develop as a Joint Venture, to raise Non Operating Revenue, would help the company to retire its huge debts and to improve its fiscal health.

(c) and (d): No Sir. Recently, the cabinet has approved sale of 4 flats of Air India located at Sterling apartment, Mumbai.
